

Company: Sol Infotech Pvt. Ltd. Website: www.courtkutchehry.com

Printed For:

Date: 18/11/2025

(2018) 06 CHH CK 0132

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1600 Of 2018

Sai Jan Shiksha Kalyan

Samiti

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: June 25, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Sourabh Sharma, Ashish Surana, B. Gopa Kumar

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Learned counsel for the petitioner would submit that he may be allowed to make representation before the State Government for redressal of his grievance / payment of grant in aid.
- 2. I have heard learned counsel for the petitioner.
- 3. The prayer is fair and reasonable and is accordingly allowed.
- 4. Be that as it may, the petitioner would be at liberty to make additional representation before the respondent No. 1 State Government for redressal
- of his grievance who, in turn, shall consider and decide the petitioner's representation expeditiously preferably within a period of three months from the date of receipt of copy of the order.
- 5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).